

Implementation of reservation in universities

359. SHRI M. P. ACHUTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a number of universities, colleges and other institutions running on Government's grant are not implementing Government's reservation policy in admission of students and appointments of teaching and non-teaching staff; and

(b) if so, the details thereof and the steps being taken to ensure implementing Government's reservation policy by all the educational institutions in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The provisions of Central Educational Institutions (Reservation in Admission) Act, 2006 are not applicable to Central educational institutions established in the tribal areas referred in the sixth schedule to the Constitution, institutions of excellence, research institutions, institutions of national and strategic importance specified in the Schedule to the Act and a Minority Educational Institution as defined in the Act. The Act enables staggering of reservation in admission over three years.

The University Grants Commission (UGC) which is the apex body for coordination and maintenance of standards of higher education in the country have issued necessary guidelines to all Universities, including Central Universities and UGC maintained deemed universities other minority institutions to strictly adhere to the norms laid down for implementation of the policy of reservation in regard to recruitment as well as in filling up backlog thereto.

The Government and the UGC have been reminding Central Universities to fill vacant position in respect of the backlog. This issue has also been taken up in the meeting with Vice-Chancellors and Registrars of these Universities. In addition, UGC has written to Central Universities and UGC maintained Deemed Universities about linking Non-Plan grants to the institutions with implementation of reservation and that Institutions which are deficient in the prescribed percentage of reservation should fill the backlog of reservation in teaching and non-teaching posts within six months.

Performance of private professional colleges

360. DR. (SHRIMATI) NAJMA A. HEPTULLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that the Supreme Court has charged the regulators for disregarding the criteria laid down for the recognition, saying that it was hurting the higher education system while asking the policy makers to take note of the commercialization of education;